

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 13

**CP(CAA) 21/Chd/Hry/2023**  
**(2<sup>nd</sup> Motion)**

**IN THE MATTER OF:**

Hollysea Finvest Pvt. Ltd.

...Transferor Company

AND

Star Wire (India) Laboratories Pvt. Ltd.

...Transferee Company

**Under Section:** 230-232, CA 2013

**Order delivered on 14.06.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Rajeev Kumar Goel, Advocate

For the RBI : Mr. Deepak Suri, Advocate  
Mr. K.V. Singhal, Advocate

For the RoC : Mr. Vineet Khatri, Advocate

For the Income Tax  
Department : Mr. Yogesh Putney, Advocate

For the OL : Mr. Edward Augustine George

**ORDER**

During the course of the arguments, it transpires that there are two Company Petitions bearing CP(CAA) 16/Chd/Hry/2023 and CP(CAA) 21/Chd/Hry/2023 for consideration of second motion of the ten same companies. It is stated by learned counsel for the petitioner companies that to avoid the confusion, he may be permitted to file an application to amend CP(CAA) 16/Chd/Hry/2023 by

consolidating CP(CAA) 21/Chd/Hry/2023 in the same. Let the same be done at least three days before the next date of hearing. List the matter on 12.07.2024.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM